

RATIFIED MINUTES OF MEETING No.10/16 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 17.08.2015, BUT ACTUALLY HELD ON 18.08.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 10/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 17.08.2015 under the Chairmanship of Shri J.M. Gupta, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020/Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. O.P. Sharma, Joint I.A	223 A Wing	23061562 Extn.146	DCPC, Shastri Bhavan
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:2/4/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00073/AM16/	RLA File :53/21/040/00002/AM10/	Lic.No/Date:5310008508 12.06.2009	Defer Date:29.09.2015
Decision: The Committee noted that status report regarding AA Number and file number of RA for this case sought from the RA has been received and decided to transfer this to the manual mode for fixation of norms.				

2	Case No.:15/11/80-	Party Name: YOKOGAWA	Meet No/Date:10/80-	Status:
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14/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

ALC2/2012	INDIA LIMITED	ALC2/2015 17.08.2015	Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:29.09.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has not submitted the requisite certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 29.09.2015.			

Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:29.09.2015
Decision: The Committee noted that the firm's letter dated 31.03.2015 has been sent to DHI on 13.04.2015 for comments. NC also noted that has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. 3 The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 29.09.2015.			

Case No.:1/26/80-ALC2/2012	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:29.09.2015

Decision: The Committee noted that C&PC has issued deficiency letter directly to the firm on 01.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 29.09.2015.

Case No.:33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:10/80- ALC2/2015 17.08.2015	Status: Deferred
5 HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:29.09.2015

Decision: The Committee noted that firm's reply dated 16.09.2013 has been sent to DHI on 04.10.2013 for comments. NC also noted that the firm is making supply against invalidation letter of EPCG and the matter has been referred to EPCG Division for clarification and decided to await clarification from them. Case is deferred to 29.09.2015.

Case No.:3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80- ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:29.09.2015

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

6 The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate **as its supply is to ONGC, Assam under deemed export category.**

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **decided to remind them to expedite reply.** Case is deferred to 29.09.2015.

Case No.:2/13/80-ALC2/2014	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2015 17.08.2015	Status: Deferred
7 HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:29.09.2015

Decision: The Committee noted that MSME representative has informed that an e-mail dated 16.04.2015 asking the firm to submit excel sheet of calculation has been sent to the firm with a copy to DGFT. Reminder from DGFT to the firm was issued on 28.07.2015. NC decided to issue final reminder to the firm to expedite reply. Case is deferred to 29.09.2015.

8	Case No.:9/7/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:29.09.2015
Decision: The Committee noted that MSME, Bangalore has provided valuation report dated 22.07.2015 and the same has been sent to MSME on 03.08.2015 for examination and comments. Case is deferred to 29.09.2015.				

9	Case No.:14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:29.09.2015
Decision: The Committee noted that C&PC was reminded on 02.01.2015 for the comments followed by reminders on 20.03.2015 and 18.05.2015 and D.O. letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 29.09. 2015.				

10	Case No.:54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:29.09.2015
Decision: The Committee noted that the reply dated 14.02.2015 has been sent to MSME on 27.02.2015 followed by reminder on 25.06.2015 to expedite comments and decided to remind MSME again for comments. Case is deferred to 29.09.2015.				

11	Case No.:36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:29.09.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Vadodara under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance				

Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and decided to remind them for reply. Case is deferred to 29.09.2015.

Case No.:46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:29.09.2015
12			
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.			
The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Delhi under deemed export category.			
The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and decided to remind them for reply. Case is deferred to 29.09.2015.			

Case No.:34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
13			
HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:29.09.2015
Decision: The Committee noted that application of the firm was forwarded to DRDO for comments on 24.11.2014 followed by reminders on 29.04.2015, 30.06.2015 and 28.07.2015 for comments and decided to send another reminder to them to expedite comments. Case is deferred to 29.09.2015.			

Case No.:21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
14			
HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:29.09.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.			

The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate **as its supply is to ONGC, Mumbai under deemed export category.**

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **decided to remind them for reply. Case is deferred to 29.09.2015.**

15	Case No.:9/18/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:29.09.2015
Decision: The Committee noted that the firm has not replied to the DEIT deficiency letter dated 03.01.2015 followed by reminder dated on 23.06.2015 and final reminder dated 28.07.2015 and decided to wait another 15 days for reply from the firm. Case is deferred to 29.09.2015.				

16	Case No.:31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 03.08.2015 has been sent to DHI for comments on 06.08.2015 and decided to await comments. The firm has submitted essentiality certificate from DGHC as its supply is to Reliance Industries, Mumbai under deemed export category. Case is deferred to 29.09.2015.				

17	Case No.:4/21/80-ALC2/2013	Party Name: CARDINAL YACHTS	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:29.09.2015
Decision: The Committee noted that as the firm's reply dated 03.04.2015 did not contain Annexure and as such MSME deficiency letter was again sent to them on 23.06.2015 and final reminder was issued to them on 28.07.2015 and decided to wait for another 15 days for reply from the firm. Case is deferred to 29.09.2015.				

18	Case No.:20/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710099453	Defer

:01/80/050/00497/AM14/	:07/24/040/00248/AM14/	07.11.2013	Date:29.09.2015
Decision: The Committee noted that RA & firm has not furnished reply to the letter sent to them on 30.07.2015 seeking clarification on value addition in respect of item No.3 & 4 is less than 15% and therefore decided to send reminder to them to expedite reply. Recommendation from MSME vide ID Note No. 30(133)/13-ME dated 15.06.2015 for this case has been received. Case is deferred to 29.09.2015.			

Case No.:14/21/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
19 HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:29.09.2015
Decision: The Committee noted that DEIT vide letter No.17 (26)/2015-IPHW dated 16.07.2015 has raised deficiency in the firm's application and send it directly to the firm on 16.07.2015 to furnish reply and decided to send reminder to firm to furnish reply. Case is deferred to 29.09.2015.			

Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:29.09.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and decided to remind them for reply. Case is deferred to 29.09.2015.			

Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
21 HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's reply dated 16.03.2015 has been sent to DEIT on 23.03.2015 followed by reminder on 24.06.2015 and 20.07.2015 for comments and decided to remind			

DEIT again to expedite comments. Case is deferred to 29.09.2015.

22	Case No.:21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 18.12.2014 has been sent to MSME on 02.01.2015 followed by reminders dated 19.03.2015 and 24.06.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 29.09.2015.				

23	Case No.:11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 02.07.2015 has been sent to C&PC for comments on 29.07.2015. Case is deferred to 29.09.2015.				

24	Case No.:3/4/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00074/AM16/	RLA File :04/24/040/00002/AM15/	Lic.No/Date:0410156914 08.04.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm and RA have been reminded to send hard copy of the application on 28.07.2015 and decided to send reminder to them to send hard copy of the application immediately. Case is deferred to 29.09.2015.				

25	Case No.:31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm vide its letter dated 04.08.2015 has furnished copy of original purchase order against which the amended purchase order has been placed with the applicant firm and decided to deliberate on the issue in the next meeting. The Committee also noted that DIPP has furnished comments/recommendation vide ID No.12/80/2015-TSW/26 dated 06.07.2015 for this case. Case is deferred to 29.09.2015.				

26	Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:29.09.2015

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate **as its supply is to ONGC, Vadodara under deemed export category.**

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and decided to remind them for reply. Case is deferred to 29.09.2015.

27	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:29.09.2015
Decision: The Committee noted that DHI vide UO No.3 (38)/14-TSW (B)/dated 20.08.2014 and 13.07.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 29.09.2015.				

28	Case No.:15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	Defer Date:29.09.2015
Decision: The Committee noted that the Firm's reply dated 21.05.2015 sent to MSME on 25.05.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 29.09.2015.				

29	Case No.:39/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's reply dated 15.07.2015 has been sent to MSME on 29.07.2015 for comments. Case is deferred to 29.09.2015.				

30	Case No.:40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310784832	Defer

:01/80/050/00236/AM15/	:03/95/040/00176/AM15/	09.06.2014	Date:29.09.2015
Decision: The Committee noted that firm's reply dated 15.07.2015 has been sent to MSME on 29.07.2015 for comments. Case is deferred to 29.09.2015.			

31	Case No.:35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:29.09.2015
Decision: The Committee noted that MSME, Bangalore has provided valuation report dated 22.07.2015 and the same has been sent to MSME on 03.08.2015 for examination and comments. Case is deferred to 29.09.2015.				

32	Case No.:4/19/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:29.09.2015
Decision: The Committee noted that DHI vide UO No.3 (65)/14-TSW (B)/ 248 dated 06.07.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 29.09.2015.				

33	Case No.:21/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI UO No.3 (19)/14-TSW (B)/283 dated 17.07.2015 (copy to be sent to RA & firm). RA may take further action accordingly.				

34	Case No.:30/10/80-ALC2/2014	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI representative present in the meeting under GN-4 for engineering products. RA may take further action accordingly.				

35	Case No.:2/16/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File	RLA File	Lic.No/Date:0910060710	

:01/80/050/00371/AM15/	:09/24/040/00201/AM15/	23.07.2014
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Decision: The Committee decided to ratify the norms based on the recommendation of DIPP Vide ID No.12/94/2015-TSW/35 dated 18.08.2015 as under:-

- 1 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1.
- 2 Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 328 Kgs. being 4 % of net weight of import item at Sl. No. 2.
- 3 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 4 & 5 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2.
- 4 Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 287 Kgs. being 4 % of net weight of import item at Sl. No.5.
- 5 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 7 & 8 and their quantities may be allowed as 4179 Kgs. & 2559 Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 3.
- 6 Quantity of import item at Sl. No. 9 may be allowed as 101 Kgs. as 4 % of net weight of import item at Sl. No.8.
- 7 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 10 & 11 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 4.
- 8 Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 104 Kgs. being as 4 % of net weight of import item at Sl. No.11.
- 9 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 13 & 14 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 5.
- 10 Quantity of import item at Sl. No. 15 may be allowed as 106 Kgs. as 4 % of net weight of import item at Sl. No.14.
- 11 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 16 & 17 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 6. Accordingly, quantity of import item at Sl. No.17 may be allowed as 38663 Kgs.
- 12 Quantity of import item at Sl. No. 18 may be allowed as 1531 Kgs. as 4 % of net weight of import item at Sl. No.17.

RA may take further action accordingly.

36	Case No.:21/19/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00455/AM15/	RLA File :03/95/040/00378/AM15/	Lic.No/Date:0310787636 05.08.2014	Defer Date:29.09.2015
Decision: The Committee noted that reply dated 22.01.2015 has been sent to MSME on 19.02.2015 followed by reminder on 25.06.2015 and decided to issue another reminder to expedite comments. However, NC decided to send a copy of the reply again to MSME as requested by them for examination and comments. Case is deferred to 29.09.2015.				

37	Case No.:7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminder dated 18.05.2015 and 29.07.2015 decided to remind C&PC again to expedite				

comments.

Case is deferred 29.09.2015.

38	Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:29.09.2015
	Decision: The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3(119)/15-TSW(B)/253 dated 03.07.2015 and decided to send it to the firm to furnish reply. Case is deferred to 29.09.2015.			

39	Case No.:19/19/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Rejected
	HQ File :01/80/050/00453/AM15/	RLA File :03/94/040/00488/AM15/	Lic.No/Date:0310788390 26.08.2014	
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 02.01.2015, reminder dated 09.02.2015 and final reminder dated 22.06.2015 and granted another 15 days time to them to furnish reply. The Committee further noted that the firm has been regularly sending e-mails dated 05.03.2015, 07.04.2015, 13.07.2015 and 10.08.2015 and continuously seeking extension of time. However, the firm has failed to provide the required information till the date of this meeting. As such, the Committee decided to reject the case with direction to the firm to pay the applicable custom duty along with interest. RA may take further necessary action accordingly.			

40	Case No.:1/13/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date:0310788538 01.09.2014	
	Decision: The Committee noted that the firm has informed that the above mentioned AA has been obtained on repeat basis and submitted AA No.0310578892 dated 15.06.2010 vide its letter dated 15.06.2015 and decided to ratify the norms accordingly. RA may take further necessary action accordingly.			

41	Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:07101066 26 03.09.2014	Defer Date:29.09.2015
	Decision: The Committee noted that application of the firm has been sent to C&PC on 30.01.2015 for comments followed by reminder on 18.05.2015, 23.06.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 29.09.2015.			

42	Case No.:39/22/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Rejected
	HQ File :01/80/050/00520/AM15/	RLA File :03/94/040/00580/AM15/	Lic.No/Date:0310789333 17.09.2014	
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 20.03.2015 and E-mail dated 24.03.2015, reminder dated 08.05.2015, E-mail dated 11.05.2015 and final reminder dated 23.06.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest. RA may take further action accordingly.				

43	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them on 12.06.2015 followed by reminder on 29.07.2015 and decided to issue final reminder to the firm to furnish reply. Case is deferred to 29.09.2015.				

44	Case No.:24/22/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00505/AM15/	RLA File :03/95/040/00507/AM15/	Lic.No/Date:0310789522 22.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP Vide ID No.12/94/2015-TSW/44 dated 18.08.2015 as under:-				
1. Net empty weights of 110 MT, 54 MT & 214.5 MT may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively 2. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export product. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm. 4. Quantity of import item at Sl. No. 3 may be allowed as 8137 Kgs. as 1.03 Kgs./Kg. content in the export products. 5. Import items at Sl. No. 4, 5, 8 & 9 shall be of relevant grade and dia. as contained in the export products. 6. Quantity of import item at Sl. No. 4 may be allowed as 816 Kgs. as 1.02 Kgs./Kg. content in the export products. 7. Import items at Sl. No. 5 & 9 may be allowed inclusive of 2 % wastage as claimed by the firm. 8. Import items at Sl. No. 6, 7 & 11 to 15 may be allowed on net to net basis with accountability clause. Accordingly quantity of import item at Sl. No. 14 may be allowed as 2 Nos. 9. Import item at Sl. No. 14 to be supplied along with export items. 10. Quantity of import item at Sl. No. 8 may be allowed as 2327 Meters (5253 Kgs.) inclusive of 2 % wastage as claimed by the firm. 11. Quantity of import item at Sl. No. 10 may be allowed as 44100 Kgs. as 1.05 Kgs./Kg. content in the export products.				

12. Quantities of import items at Sl. No. 16, 17, 18 & 19 (welding Consumables) may be allowed as 286 Kgs., 594 Kgs., 5408 Kgs. & 5408 Kgs. respectively.

RA may take further necessary action accordingly.

Case No. :56/22/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00537/AM15/	RLA File :09/24/040/00285/AM15/	Lic.No/Date:0910061021 24.09.2014	Defer Date:29.09.2015

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Decision: The Committee noted that the firm has requested to ratify the norms on repeat basis. However, the AA No and date based on which it is to be ratified on repeat basis has not been provided by them. Therefore, NC decided to ask the firm to submit the required AA No. & date for ratification. Case is deferred to 29.09.2015.

46	Case No.:27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 02.07.2015 has been sent to MSME on 03.07.2015 for comments. Case is deferred to 29.09.2015.				

47	Case No.:3/19/80-ALC2/2014	Party Name: ANUPAM INDUSTRIES LTD	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00437/AM15/	RLA File :34/21/040/00291/AM15/	Lic.No/Date:3410040597 30.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI UO No.3 (62)/13-TSW (B)/196 dated 28.04.2015 (copy to be sent to RA & firm). RA may take further action accordingly.				

48	Case No.:7/19/80-ALC2/2014	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00441/AM15/	RLA File :17/24/040/00084/AM15/	Lic.No/Date:1710005927 30.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DOT ID No.15-07/2014-IP dated 21.07.2015 (copy to be sent to RA & firm). RA may take further action accordingly.				

49	Case No.:40/22/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Rejected
	HQ File :01/80/050/00521/AM15/	RLA File :03/94/040/00631/AM15/	Lic.No/Date:0310789973 07.10.2014	

Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 09.02.2015, reminder dated 08.05.2015 and final reminder dated 23.06.2015 and granted another 15 days time to them to furnish reply. The Committee further noted that the firm has been regularly sending e-mails dated 05.03.2015, 07.04.2015, 13.07.2015 and 10.08.2015 and continuously seeking extension of time. However, the firm has failed to provide the required information till the date of this meeting. As such, the Committee decided to reject the case with direction to the firm to pay the applicable custom duty along with interest. RA may take further necessary action accordingly.

50	Case No.:14/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00448/AM15/	RLA File :04/24/040/00142/AM15/	Lic.No/Date:0410159542 08.10.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's reply dated 05.08.2015 has been sent to DHI on 14.08.2015 for comments. Case is deferred to 29.09.2015.				

51	Case No.:15/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00449/AM15/	RLA File :04/24/040/00141/AM15/	Lic.No/Date:0410159541 08.10.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's reply dated 05.08.2015 has been sent to DHI on 14.08.2015 for comments. Case is deferred to 29.09.2015.				

52	Case No.:16/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00450/AM15/	RLA File :04/24/040/00146/AM15/	Lic.No/Date:0410159543 08.10.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's reply dated 05.08.2015 has been sent to DHI on 14.08.2015 for comments. Case is deferred to 29.09.2015.				

53	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to DHI on 28.07.2015 for comments. Case is deferred to 29.09.2015.				

54	Case No.:17/19/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:2210015101	Defer

:01/80/050/00451/AM15/	:22/24/040/00056/AM15/	10.10.2014	Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments followed by reminder on 19.03.2015 and 24.06.2015 decided to remind MSME again to expedite comments. Case is deferred to 29.09.2015.			

Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:29.09.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and decided to remind them for reply. Case is deferred to 29.09.2015.			

Case No.:24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 29.09.2015.			

Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 29.09.2015.			

58	Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that MSME has asked the firm to furnish detailed calculations and the firm has assured to send details in ten days. Case is deferred to 29.09.2015.				

59	Case No.:32/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm has provided requisite information to the C&PC vide letter dated 03.04.2015 for comments followed by reminder on 18.05.2015 and DO letter from Chairman to JS,C&PC on 23.07.2015 to expedite comments. Case is deferred to 29.09.2015.				

60	Case No.:2/25/80-ALC2/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00602/AM15/	RLA File :03/95/040/00643/AM15/	Lic.No/Date:0310790969 12.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and a DO letter from Chairman to JS, C&PC to on 23.07.2015 to expedite comments. Case is deferred to 29.09.2015				

61	Case No.:33/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00514/AM15/	RLA File :05/24/040/00367/AM15/	Lic.No/Date:0510391973 13.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 29.09.2015.				

62	Case No.:10/25/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00610/AM15/	RLA File :03/94/040/00763/AM15/	Lic.No/Date:0310791200 18.11.2014	
Decision: The Committee noted that the firm has furnished the requisite DGHC certificate from the Directorate General of Hydrocarbons vide DGH/EC/RIL/151/05/2015 dated 11.05.2015 and decided to ratify the norms based on the recommendation of DIPP vide ID Note No. 12/23/2015-TSW/119 dated 03.03.2015 as under:- 1. Net Empty weight of export product may be specified as 40736 Kgs.				

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 4.
 3. Quantity of import item at Sl. No. 1 may be allowed as 12104 Kgs. inclusive of 7 % wastage.
 4. Quantity of import item at Sl. No. 2 may be allowed as 2174 Kgs. inclusive of 34.1 % wastage.
 5. Quantity of import item at Sl. No. 3 may be allowed as 17 Nos. on net to net basis. Duty free weight of this item may be allowed 22871 Kgs. inclusive of 11.6 % wastage after taking 20 % recovery from scrap.
 6. Quantity of import item at Sl. No. 4 may be allowed as 6402 Kgs. (5498 Mtrs.) inclusive of 3% wastage as being used for the manufacture of U-tubes.
 7. Quantity of import item at Sl. No. 5 may be allowed as 1799 Kgs.(80 Nos.) on net to net basis.
 8. Import item at Sl. No. 6 may be may be allowed as on net to net basis.
 9. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 277 Kgs. each.
 10. Quantity of import item at Sl. Nos. 10 may be allowed as 96 Kgs.
- RA may take further necessary action accordingly.

63	Case No.: 37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 13.01.2015 followed by reminder dated 19.03.2015 and 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 29.09.2015.				

64	Case No.: 58/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00539/AM15/	RLA File :02/24/040/00170/AM15/	Lic.No/Date:0210205202 20.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 29.07.2015 has been sent to MSME on 03.08.2015 for comments. Case is deferred to 29.09.2015.				

65	Case No.: 59/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00540/AM15/	RLA File :02/24/040/00168/AM15/	Lic.No/Date:0210205201 20.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 29.07.2015 has been sent to MSME on 03.08.2015 for comments. Case is deferred to 29.09.2015.				

66	Case No.: 60/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00541/AM15/	RLA File :02/24/040/00169/AM15/	Lic.No/Date:0210205203 20.11.2014	Defer Date:29.09.2015

Decision: The Committee noted that the firm's reply dated 29.07.2015 has been sent to MSME on 03.08.2015 for comments. Case is deferred to 29.09.2015.

67	Case No.:61/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00542/AM15/	RLA File :02/24/040/00167/AM15/	Lic.No/Date:0210205200 20.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 29.07.2015 has been sent to MSME on 03.08.2015 for comments. Case is deferred to 29.09.2015.				

68	Case No.:12/25/80-ALC2/2014	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00612/AM15/	RLA File :03/95/040/00679/AM15/	Lic.No/Date:0310791268 20.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply has been sent to MSME on 30.07.2015 for comments. Case is deferred to 29.09.2015.				

69	Case No.:20/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00620/AM15/	RLA File :03/95/040/00609/AM15/	Lic.No/Date:0310791356 24.11.2014	

Decision: The Committee decided to ratify the norms based on the recommendation of DIPP Vide ID No.12/94/2015-TSW/69 dated 18.08.2015 as under:-

1. Net Empty weights of export products at Sl. No. 1 to 11 may be specified as under:

Sl.No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl.No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	85	4	11	7	5.5	10	13
2	122	5	5.3	8	15.5	11	103.5
3	39	6	10.8	9	11.5		

2. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export product.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 44269 Kgs. as 1.03 Kgs./Kg. content in the export products.
5. Import items at Sl. No. 4, 5 & 8 to 12 may be allowed on net to net basis with accountability clause.
6. Import items at Sl. No. 6 & 7 shall be of relevant grade and dia. as contained in the export products.
7. Quantity of import item at Sl. No. 6 may be allowed inclusive of 2 % wastage as claimed by the firm.
8. Quantity of import item at Sl. No. 7 may be allowed as 2805 Kgs. as 1.02 Kgs./Kg. content in the export products.

9. Quantities of import items at Sl. No. 13, 14, 15 & 16 (welding Consumables) may be allowed as 1882 Kgs., 1269 Kgs., and 3171 Kgs. & 5053 Kgs. respectively.

RA may take further necessary action accordingly.

70	Case No.:15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 followed by reminder on 25.06.2015 and DO letter dated 23.07.2015 from Chairman to JS, C&PC to expedite comments. Case is deferred to 29.09.2015.				

71	Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 followed by reminder on 25.06.2015 and DO letter dated 23.07.2015 from Chairman to JS, C&PC to expedite comments. Case is deferred to 29.09.2015.				

72	Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 followed by reminder on 25.06.2015 and DO letter dated 23.07.2015 from Chairman to JS, C&PC to expedite comments. Case is deferred to 29.09.2015.				

73	Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 for comments. Case is deferred to 29.09.2015.				

74	Case No.:26/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	Defer Date:29.09.2015

Decision: The Committee noted that the firm's reply dated 20.05.2015 has been sent to C&PC on 25.05.2015 followed by reminder on 28.07.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 29.09.2015.

75	Case No.:15/25/80-ALC2/2014	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00615/AM15/	RLA File :03/95/040/00696/AM15/	Lic.No/Date:0310791483 27.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 29.06.2015 has been sent to MSME on 30.07.2015 for comments. Case is deferred to 29.09.2015.				

76	Case No.:16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015 and decided to remind DRDO again to expedite comments. Case is deferred to 29.09.2015.				

77	Case No.:3/25/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00603/AM15/	RLA File :03/95/040/00709/AM15/	Lic.No/Date:0310791613 02.12.2014	Defer Date:29.09.2015
Decision : The Committee noted that the firm has not replied to DIPP deficiency letter sent by E-mail on 30.03.2015 which was also issued by hand on 31.03.2015 followed by reminder on 13.05.2015, e-mail 21.05.2015 and final reminder dated 28.07.2015 and decided to wait for another 15 days for reply from the firm. Case is deferred to 29.09.2015.				

78	Case No.:1/22/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00482/AM15/	RLA File :04/24/040/00233/AM15/	Lic.No/Date:0410159847 05.12.2014	Defer Date:29.09.2015
Decision: The Committee noted that the firm's reply dated 30.04.2015 has been sent to C&PC on 08.05.2015 followed by reminder on 30.07.2015 for comments and decided to remind C&PC again to expedite comments. Case is deferred to 29.09.2015.				

79	Case No.:1/25/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00601/AM15/	RLA File :03/95/040/00346/AM15/	Lic.No/Date:0310791732 05.12.2014	Defer Date:29.09.2015

Decision: The Committee noted that the firm's application has been sent to DEIT on 27.02.2015 followed by reminder on 30.06.2015 and 27.07.2015 and decided to remind the DEIT again to expedite comments. Case is deferred to 29.09.2015.

80	Case No.:9/25/80-ALC2/2014	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00609/AM15/	RLA File :34/24/040/00223/AM15/	Lic.No/Date:3410040806 17.12.2014	Defer Date:29.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 12.02.2015 followed by reminder on 24.06.2015 and 30.07.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 29.09.2015.				

81	Case No.:13/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00613/AM15/	RLA File :34/24/040/00236/AM15/	Lic.No/Date:3410040816 18.12.2014	Defer Date:29.09.2015
Decision: The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply and decided to remind the firm to expedite reply. Case is deferred to 29.09.2015.				

82	Case No.:14/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00614/AM15/	RLA File :34/24/040/00235/AM15/	Lic.No/Date:3410040815 18.12.2014	Defer Date:29.09.2015
Decision: The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply and decided to remind the firm to expedite reply. Case is deferred to 29.09.2015.				

83	Case No.:9/10/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00206/AM16/	RLA File :07/24/040/00358/AM15/	Lic.No/Date:0710107368 06.01.2015	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 17.08.2015 for examination and comments. Case is deferred to 29.09.2015.				

84	Case No.:8/10/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00205/AM16/	RLA File :07/24/040/00346/AM15/	Lic.No/Date:0710107401 08.01.2015	Defer Date:29.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 17.08.2015 for				

examination and comments. Case is deferred to 29.09.2015.

85	Case No.:1/4/80-ALC2/2015	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00072/AM16/	RLA File :61/24/040/00089/AM15/	Lic.No/Date:6110001281 12.03.2015	Defer Date:29.09.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 22.05.2015 followed by reminder on 14.08.2015 for comments. As DHI representative present in the meeting has requested for a copy of the application and NC decided to send copy of the application again to them for comments. Case is deferred to 29.09.2015.			

86	Case No.:10/10/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00207/AM16/	RLA File :07/24/040/00450/AM15/	Lic.No/Date:0710107794 12.03.2015	Defer Date:29.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 17.08.2015 for examination and comments. Case is deferred to 29.09.2015.			

87	Case No.:30/4/80-ALC2/2015	Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00101/AM16/	RLA File :34/24/040/00344/AM15/	Lic.No/Date:3410041126 09.04.2015	Defer Date:29.09.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 06.07.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 29.09.2015.			

88	Case No.:26/4/80-ALC2/2015	Party Name: VEELINE MEDIA LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00097/AM16/	RLA File :02/24/040/00003/AM16/	Lic.No/Date:0210205728 21.04.2015	Defer Date:29.09.2015
	Decision: The Committee noted that DIPP vide ID No.12/94/2015-TSW/88 dated 18.08.2015 has raised deficiency in the firm's application and decided to send it to the firm as under:- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format. 2. Details of import item at Sl. No. 5. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import item at Sl. No. 4 to 6. Case is deferred to 29.09.2015.			

89	Case No.:27/4/80-ALC2/2015	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
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HQ File :01/80/050/00098/AM16/	RLA File :04/24/040/00314/AM15/	Lic.No/Date:0410160430 22.04.2015	Defer Date:29.09.2015
Decision: The Committee noted that DEIT has raised deficiency in the firm's application and sent it directly to the firm on 04.08.2015 to furnish reply. Case is deferred to 29.09.2015.			

Case No.:24/4/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00095/AM16/	RLA File :31/83/040/00001/AM16/	Lic.No/Date:3110065389 23.04.2015	Defer Date:29.09.2015
Decision: The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3 (146)/15-TSW(B)/268 dated 13.07.2015 and decided to send it to the firm to furnish reply. Case is deferred to 29.09.2015.			

Case No.:28/4/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
HQ File :01/80/050/00099/AM16/	RLA File :05/24/040/00572/AM15/	Lic.No/Date:0510393957 24.04.2015	Defer Date:29.09.2015
Decision : The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl.No.3, 4, 5 and 11 of Standard Deficiency Format (Export Product wise). Case is deferred to 29.09.2015.			

Case No.:29/4/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
HQ File :01/80/050/00100/AM16/	RLA File :05/24/040/00573/AM15/	Lic.No/Date:0510393958 24.04.2015	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP Vide ID No.12/94/2015-TSW/69 dated 18.08.2015 as under:- Advance Authorization may be ratified as under on repeat basis as per their Advance Authorization No. 0510391912 dated 11.11.2014 ratified in Norms Committee Meeting No. 9/80 dated 03/08/2015:			
92	Net weights of export items at Sl. No. 1 & 2 may be specified as 134.64 MT & 460.3 MT respectively.		
	- Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 7. - Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. - Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. - Quantity of import item at Sl. No. 3 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1. - Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. - Quantity of import item at Sl. No. 5 may be allowed 1.02 as Kgs./Kg. content in the export		

- products at Sl. No. 2 as per SION C-1175.
7. Quantity of import item at Sl. No. 6 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2.
8. Quantity of import item at Sl. No. 7 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2 .
- RA may take further necessary action accordingly.

93	Case No.:11/4/80-ALC2/2015	Party Name: DUCTMASTER INDIA PVT.LTD,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00082/AM16/	RLA File :07/24/040/00474/AM15/	Lic.No/Date:0710108127 30.04.2015	Defer Date:29.09.2015
Decision: The Committee noted that the firm has not replied to DIPP deficiency letter sent to the firm on 28.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 29.09.2015.				

94	Case No.:25/4/80-ALC2/2015	Party Name: VEELINE MEDIA LTD.	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00096/AM16/	RLA File :02/24/040/00016/AM16/	Lic.No/Date:0210205780 11.05.2015	Defer Date:29.09.2015
Decision: The Committee noted that DIPP vide ID No.12/94/2015-TSW/94 dated 18.08.2015 has raised deficiency in the firm's application and decided to send it to the firm as under:- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format. 2. Details of import item at Sl. No. 5. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import item at Sl. No. 4 to 6. Case is deferred to 29.09.2015.				

95	Case No.:5/10/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00202/AM16/	RLA File :04/24/040/00033/AM16/	Lic.No/Date:0410160603 01.06.2015	Defer Date:29.09.2015
Decision: The Committee noted that the firm has requested to ratify the norms on repeat basis. However, the AA No and date based on which it is to be ratified on repeat basis has not been provided by them. Therefore, NC decided to ask the firm to submit the required AA No. & date for ratification. Case is deferred to 29.09.2015.				

96	Case No.:1/10/80-ALC2/2015	Party Name: WESTERN REFRIGERATION PVT.LTD	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00198/AM16/	RLA File :03/95/040/00163/AM16/	Lic.No/Date:0310796650 16.06.2015	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP Vide ID No.12/94/2015-TSW/96 dated 18.08.2015 as under:-				

Taking clue from SION C-1512, Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1, 2, 4 to 12, 14, 15 & 18 to 23 may be allowed on net to net basis with accountability clause.
 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 3, 16 & 17. Quantities of import items at Sl. No. 3, 13, 16 & 17 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.
- RA may take further necessary action accordingly.

97	Case No.:7/10/80-ALC2/2015	Party Name: KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00204/AM16/	RLA File :31/82/040/00050/AM16/	Lic.No/Date:3110065486 17.06.2015	Defer Date:29.09.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 17.08.2015 for examination and comments. Case is deferred to 29.09.2015.				

98	Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:29.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 14.08.2015 for examination and comments. Case is deferred to 29.09.2015.				

99	Case No.:6/10/80-ALC2/2015	Party Name: ALPINE COILS LLP	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File :01/80/050/00203/AM16/	RLA File :04/24/040/00086/AM16/	Lic.No/Date:0410160771 07.07.2015	Defer Date:29.09.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 14.08.2015 for examination and comments. Case is deferred to 29.09.2015.				

100	Case No.:4/10/80-ALC2/2015	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Approved
	HQ File :01/80/050/00201/AM16/	RLA File :04/24/040/00082/AM16/	Lic.No/Date:0410160807 15.07.2015	
Decision: The Committee decided to ratify the norms as per SION C-1647 based on the recommendation of DHI representative present in the meeting. RA may take further action accordingly.				

101	Case No.:2/10/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2015 17.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910062395	Defer

:01/80/050/00199/AM16/ :09/24/040/00154/AM16/ 29.07.2015 Date:29.09.2015

Decision: The Committee noted that firm's application has been not been received and decided to send reminder to firm and RA to send hard copy of the application immediately. Case is deferred to 29.09.2015.

Sl.No.283

Case No. A - 01	M/s. LMT	HQF.No.01/80/162/00357/AM15/DES.I	Lic. No. & date
Meeting No.10/16	(India) Pvt. Ltd.,	RA.F.No.31/83/039/00003/AM15	3110065131
Date: 17.08.2015		Ratification of norms under Para 4.24A(a) (iv) for annual requirement.	dt.09.12.2014

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter sent to them on 24.04.2015 followed by reminder dated 30.06.2015 and final reminder dated 28.07.2015 and decided to wait for another 15 days for reply from the firm.

Case is deferred to 29.09.2015.

Sl.No.284

Case No. A/R-61	M/s. United	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No.10/16	Drilling Tools	RA.F.No.05/24/040/00318/AM10	0510249707
Date: 17.08.2015	Ltd., Delhi	Revision of norms	dt.22.09.2009

Decision: The Committee noted that the firm was requested vide letter dated 15.09.2014 and 02.01.2015 followed by reminder dated 28.07.2015 to submit the requisite certificate from the Directorate General of Hydrocarbons, which are yet to be received. Therefore, the Committee decided to issue another reminder to firm to expedite reply. The firm has informed that its supply of goods is to ONGC, New Delhi under deemed export category.

Case is deferred to 29.09.2015.

S.No.285

Case No. A/R-49	M/s. Larsen	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No.10/16	&Toubro Ltd.,	RA.F.No.03/95/040/00712/AM10	0310557677
Date: 17.08.2015	Mumbai	Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision: The Committee noted that that the norms in this case have already been finalized and now the matter pertains to requisite certificate from Directorate General of Hydro Carbon. NC also noted that the firm vide its letter dated 02.07.2015 has requested for a copy of DGH certificate submitted by GE India and whether it is submitted as per Para 8.2C of FTP and decided to send a proper reply to them.

Case is deferred to 29.09.2015.

S.No.286

Case No. A/R-93	M/s. Gas Tech	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.10/16	Engineering	RA.F.No.05/23/040/00447/AM13	0510345184
Date: 17.08.2015	(India) Pvt. Ltd., Faridabad	Request for revision of norms	dt.07.02.2013

Decision: The Committee noted that firm's representative appeared in 'Personal Hearing' for another case in NC. DIPP representative present in the meeting requested for personal hearing for this case on 29.09.2015.

Case is deferred to 29.09.2015.

S.No.287

Case No. A/R-106	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00516/AM14/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/94/040/00787/AM14	0310764594
Date: 17.08.2015		Request for change of Net Weight in ratification of norms for export item at sl. Nos. 4,5, 11 and 12 of norms	dt.06.01.2014

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/106-A/R dated 18.08.2015 as under:-

1. Net Empty Weights of export items at Sl. No. 4, 5, 11 & 12 may be modified as 95330 Kgs., 91000 Kgs., and 85000 Kgs. & 85000 Kgs. respectively.
2. Typographical error may be corrected in respect of import item at Sl. No. 8 and its quantity may be allowed as 360850 Kgs. (388961 Meters) inclusive of 3 % wastage and restricting the quantity of spares to 2 %.
3. Quantity of import item at Sl. No. 13 be reduced from 85990 Kgs. to 79747 Kgs. inclusive of 18.4 % wastage after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.288

Case No. A/R-109	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00166/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.05/23/040/00002/AM15	0510384967
Date: 17.08.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 08.05.2015 and reminder dated 28.07.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 29.09.2015.

S.No.289

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00165/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.05/23/040/00001/AM15	0510384966
Date: 17.08.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 08.05.2015 and reminder dated 28.07.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 29.09.2015.

S.No.290

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/95/040/00936/AM14	0310771124
Date: 17.08.2015		Request for revision of norms	dt.26.12.2013

Decision: The Committee noted that firm's reply dated 23.03.2015 has been sent to C&PC on 07.04.2015 followed by reminder dated 28.07.2015 for comments.

Case is deferred to 29.09.2015.

S.No.291

Case No. A/R-137	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/01664/AM09/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/95/040/00828/AM09	0310501993
Date: 17.08.2015		Request for revision/amendment of norms	dt.09.01.2009

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide UO No.3 (60)/15-TSW (B)/261 dated 09.07.2015 for the purpose of regularisation of the licence (copy being sent to RA & firm).

RA may take further necessary action accordingly.

S.No.292

Case No. A/R-138	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00815/AM11/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/95/040/00824/AM11	0310610931
Date: 17.08.2015		Request for reduction in import and Export weights amendment of norms	dt.13.01.2011

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide UO No.3 (64)/10-TSW (B)/278 dated 17.07.2015 for the purpose of regularisation of the licence (copy being sent to RA & firm).

RA may take further necessary action accordingly.

S.No.293

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.31/83/040/00231/AM14	3110062832
Date: 17.08.2015		Request for reason of norms	dt.26.02.2014

Decision: The Committee noted that C&PC has provided old comments dated 10.12.2014 and requested C&PC again to reconsider the case as the firm has requested for amendment/revision of norms. NC decided to remind C&PC to provide comments.

Case is deferred to 29.09.2015.

S.No.294

Case No. A/R-04	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00934/AM11/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.05/24/040/00428/AM11	0510286557
Date: 17.08.2015		Request for revision of norms	dt.22.03.2011

Decision: The Committee noted that firm's request has been sent to C&PC on 27.03.2015 followed by reminder through DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments.

Case is deferred to 29.09.2015.

S.No.295

Case No. A/R-11	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00788/AM11/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.05/24/040/00364/AM11	0510283239
Date: 17.08.2015		Request for revision of norms	dt.04.02.2011

Decision: The Committee noted that firm's request has been sent to C&PC on 27.03.2015 followed by reminder through DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments.

Case is deferred to 29.09.2015.

S.No.296

Case No. A/R-12	M/s. Ductmaster India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00762/AM09/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.07/24/040/00190/AM09	0710058660
Date: 17.08.2015		Request for fixation of norms	dt.22.07.2008

Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 23.06.2015 followed by reminder on 28.07.2015 and decided to send final reminder to firm to furnish reply.

Case is deferred to 29.09.2015.

S.No.297

Case No. A/R-13	M/s. Vijay Tanks & Vessels (P) Ltd., Vadodara	HQF.No.01/80/050/00041/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.34/24/040/00286/AM14	3410039435
Date: 17.08.2015		Request for revision of norms	dt.06.03.2014

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/13-A/R dated 18.08.2015 as under:-

- Net Weight of export item may be modified as under:
Coke Drums: 1080 MT
Saddle Weight: 91.022 MT
- Quantity of import item at Sl. No. 1 may be allowed as 4.264 MT as 1.274 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.

3. Quantity of import item at Sl. No. 2 may be allowed as 112.577 MT as 1.315 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 53.706 MT as 1.202 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
5. Quantity of import item at Sl. No. 4 may be allowed as 3.146 MT as 1.612 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
6. Quantity of import item at Sl. No. 5 may be allowed as 3.770 MT as 1.05 Kgs./Kg. content in the export products.
7. Quantity of import item at Sl. No. 6 may be allowed as 40.345 MT as 1.19 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
8. Quantities of import items at Sl. No. 7 & 8 put together may be allowed as 69.878 MT as 1.15 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
9. Quantity of import item at Sl. No. 13 may be allowed as 8.173 MT as 1.32 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
10. Quantity of import item at Sl. No. 14 may be allowed as 1.589 MT as 2.68 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
11. Quantity of import item at Sl. No. 20 may be allowed as 0.577 MT as 3.629 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
12. Quantity of import item at Sl. No. 21 may be allowed as 5.79 MT as 1.29 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
13. Quantity of import item at Sl. No. 22 may be allowed as 1.332 MT as 1.76 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
14. Quantities of import items at Sl. No. 23 & 24 put together may be allowed as 2.501 MT as 1.172 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
15. Quantity of import item at Sl. No. 25 may be allowed as 1.915 MT as 1.164 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.
16. Quantity of import item at Sl. No. 27 may be allowed as 0.619 MT as 6.31 Kgs./Kg. content in the export products after taking 1/3rd recovery form scrap.

RA may take further necessary action accordingly.

S.No.298

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.07/24/040/00452/AM13	0710093506
Date: 17.08.2015		Request for fixation of norms	dt.01.02.2013

Decision: The Committee noted that firm's reply has been received and is being sent to DIPP for comments.

Case is deferred to 29.09.2015.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.299

Case No. A/R-43	M/s. Nash Industries (I) Pvt. Ltd.,	HQF.No.01/80/050/00567/AM12/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.07/24/040/00436/AM12	(i) 0710085938 dt.02.02.2012
Date: 17.08.2015		Request for revision/amendment of norms	(ii) 0710089728 dt.17.07.2012 (iii) 0710092536 dt.18.12.2012 (iv) 0710093402 dt.29.01.2013 (v) 0710094430 dt.22.03.2013 (vi) 0710095583 dt.27.05.2013 (vii) 0710097637 dt.21.08.2013 (viii) 0710095300 dt.09.05.2013

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 04.08.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 29.09.2015.

S.No.300

Case No. A/R-73	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00689/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.05/23/040/00513/AM15	0510393171 dt.12.02.2015
Date: 17.08.2015		Request for revision of norms	

Decision: The Committee noted that firm's request dated 18.06.2015 sent to DHI on 04.08.2015 for comments. Case is deferred to 29.09.2015.

S.No.301

Case No. A/R-74	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00324/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.05/23/040/00180/AM15	0510390210 dt.08.08.2014
Date: 17.08.2015		Request for revision of norms	

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/74-A/R dated 18.08.2015 as under:-

1. Quantity of import item at Sl. No. 3 may be increased from 43929 Kgs. to 44377.51 Kgs inclusive of 3.04 % wastage as claimed by the firm as being used for the manufacture of U-tubes.

RA may take further necessary action accordingly.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.302

Case No. A/R-75	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00692/AM15/DE S.I	Lic. No. & date
Meeting No.10/16	Noida	RA.F.No.05/23/040/00525/AM15	0510393350
Date: 17.08.2015		Request for revision of norms	dt.25.02.2015

Decision: The Committee decided to modify the norms based on the recommendation of DHI UO No.3 (103)/15-TSW (B)/266 dated 13.07.2015 (copy to be sent to RA & firm).
RA may take further action accordingly.

S.No.303

Case No. A/R-76	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00508/AM14/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/94/040/00764/AM14	0310762309
Date: 17.08.2015		Request for change of Net Weight of export item at Sl. No.9 i.e. "11-R-205, LT Co Converter from 92972 Kgs. to 91265 and Net Weight of export item at Sl. No. 10 i.e. "21-R-205. LT Co Converter from 92972 Kgs to 91265 Kgs." of norms	dt.18.12.2013

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/76-A/R dated 18.08.2015 as under **for the purpose of regularization of the licence:-**

1. Net Empty Weights of export items at Sl. No. 9 & 10 may be modified as 91265 Kgs. & 91265 Kgs. respectively.

RA may take further necessary action accordingly.

S.No.304

Case No. A/R-77	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00223/AM14/DES.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/94/040/00295/AM14	0310740370
Date: 17.08.2015		Request for change of Net Weight of export item at Sl. No.1 i.e. "Secondary Reformer, 103-D from 305.69 MT to 160.094 MT" of norms	dt.04.07.2013

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/77-A/R dated 18.08.2015 as under for the purpose of regularization:-

1. Net Fabricated Weight (excluding refractory weight) of export item may be specified as 160.094 MT.

RA may take further necessary action accordingly.

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.305

Case No. A/R-78	M/s. Bharat Heavy Electricals Ltd., Bangalore	HQF.No.01/80/050/00444/AM15/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.07/24/040/00203/AM15	0710106685
Date: 17.08.2015		Request for fixation of norms	dt.17.09.2014

Decision: The Committee noted that firm's request dated 06.07.2015 sent to DEIT on 04.08.2015 for comments.

Case is deferred to 29.09.2015.

S.No.306

Case No. A/R-79	M/s. Wheels India Ltd., Chennai	HQF.No.01/80/050/00037/AM16/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.04/24/040/00322/AM15	0410160391
Date: 17.08.2015		Request for amendment of norms	dt.08.04.2015

Decision: The Committee noted that firm's request dated 09.07.2015 sent to DHI on 04.08.2015 for comments. Case is deferred to 29.09.2015.

S.No.307

Case No. A/R-80	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00541/AM13/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.04/24/040/00166/AM13	0410142832
Date: 17.08.2015		Request for revision of norms	dt.23.01.2013

Decision: The Committee noted that firm's request dated 15.06.2015 was earlier sent to MSME on 04.08.2015 for comments. However, NC decided to transfer this case to DHI as some other cases of the firm are being examined by them for comments and to call the firm's representative for 'personal hearing' in the next meeting on 29.09.2015 to clarify their position on import/export items. Case is deferred to 29.09.2015.

S.No.308

Case No. A/R-81	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00173/AM12/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.04/24/040/00072/AM12	0410125099
Date: 17.08.2015		Request for revision of norms	dt.17.06.2011

Decision: The Committee noted that firm's request dated 15.06.2015 was earlier sent to MSME on 04.08.2015 for comments. However, NC decided to transfer this case to DHI as some other cases of the firm are being examined by them for comments and to call the firm's representative for 'personal hearing' in the next meeting on 29.09.2015 to clarify their position on import/export items. Case is deferred to 29.09.2015.

S.No.309

Case No. A/R-82	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00680/AM10/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.04/24/040/00228/AM10	0410110480
Date: 17.08.2015		Request for revision of norms	dt.31.12.2009

Decision: The Committee noted that firm's request dated 02.06.2015 sent to DHI on 04.08.2015 for comments. NC decided to call the firm's representative for 'personal hearing' in the next meeting on 29.09.2015 to clarify their position on import/export items.
Case is deferred to 29.09.2015.

S.No.310

Case No. A/R-83	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00172/AM14/DE S.I	Lic. No. & date
Meeting No.10/16	Mumbai	RA.F.No.03/95/040/00172/AM14	0310736876
Date: 17.08.2015		Request for amendment of norms	dt.06.06.2013

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/83-A/R dated 18.08.2015 as under:-

Keeping in view the position explained by firm, **for the purpose of redemption of Advance Authorisation**, description of export items may be amended as per enclosed Annexure (Copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.311

Case No. A/R-84	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00052/AM15/DES.I	Lic. No. & date
Meeting No.10/16	Mumbai	RA.F.No.03/95/040/00857/AM14	0310768433
Date: 17.08.2015		Request for revision of norms	dt.29.01.2014

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/84-A/R dated 18.08.2015 as under:-

1. Firm vide their letter dated 5th May, 2015 has submitted revised list of export items & import items (copies enclosed).
2. List of export items, FOB value of exports and cif value of import items may be revised as per policy (Copy to be sent to firm & RA)
3. Net Fabricated weight of 104.086 MT, 54.678 MT & 27.948 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively of the revised list.
4. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export products.
5. Quantity of import item at Sl. No. 1 may be allowed as 171582 Kgs as 1.12 Kgs./kg. content in the export products after 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 2 may be allowed as 90 Nos. on net to net basis. Duty free weight of this item may be allowed as 26873.8 Kgs. inclusive of 2.64 % wastage as claimed by the firm.
7. Quantity of import item at Sl. No. 3 may be allowed as 13 Nos. (195.6 Kgs.) on net to net basis with accountability clause.
8. Import items at Sl. No. 4 & 5 may be deleted as per revised list of import items.
9. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as 3040 Kgs., 3792.9 Kgs. & 3792.9 Kgs. respectively.

RA may take further necessary action accordingly.

S.No.312

Case No. A/R-85	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00211/AM13/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/95/040/00115/AM13	0310697691
Date: 17.08.2015		Request for revision of norms	dt.06.06.2012

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/85-A/R dated 18.08.2015 as under:-

Keeping in view the position explained by firm, **for the purpose of redemption of Advance Authorisation**, description of export items may be amended as given under:

Sl. No.	ITC(HS) Code	Existing description of export items	Revised description of export items
1.	84199090	CONE FOR COKEDRUM	TORICONE TIER-1
2	84199090	Y RING FOR COKEDRUM	Y RINGS
3.	84199090	Y RING CONE FOR COKEDRUM	Y RINGS+ TIER-3
4.	84199090	SKIRT FOR COKEDRUM	SKIRT FOR COKEDRUM
5.	84199090	HEAD FOR COKEDRUM	TOP DISHED ENDS

RA may take further necessary action accordingly.

S.No.313

Case No. A/R-86	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00452/AM13/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/95/040/00586/AM13	0310714769
Date: 17.08.2015		Request for revision of norms	dt.09.11.2012

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/94/2015-TSW/86-A/R dated 18.08.2015 as under:-

Keeping in view the position explained by firm, **for the purpose of redemption of Advance Authorisation**, description of export items may be amended as given under:

Sl. No.	ITC(HS) Code	Existing description of export items	Revised description of export items
1.	84199090	HEADS FOR 1 st STAGE SEPARAOR	LEFT SIDE DISHEND- 01 NO. RIGHT SIDE DISHEND-01 NO.
2.	84199090	HEADS FOR 1 st STAGE SEPARAOR	LEFT SIDE DISHEND- 01 NO. RIGHT SIDE DISHEND-01 NO.
3.	84199090	HEADS FOR 2 nd STAGE SEPARAOR	LEFT SIDE DISHEND- 02 NOS. RIGHT SIDE DISHEND-02 NOS.

RA may take further necessary action accordingly.

S.No.314

Case No. A/R-87	M/s. Shree Electricals, Pune.	HQF.No.01/80/050/00975/AM08/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.31/24/040/00204/M08	3110031243
Date: 17.08.2015		Request for revision of norms	dt.22.10.2007

Decision: The Committee noted that firm's request dated 25.05.2015 sent to DIPP on 04.08.2015 for comments. E-mail was sent to firm for 'personal hearing' on 12.08.2015 in the meeting dated 18.08.2015. However, as the 'personal hearing' could not take place on 18.08.2015, NC decided to call the representative of the firm for 'personal hearing' on 01.09.2015.

Case is deferred to 01.09.2015.

S.No.315

Case No. A/R-88	M/s. Clyde Bergemann India	HQF.No.01/80/050/00194/AM15/DE S.I	Lic. No. & date
Meeting No.10/16	Pvt. Ltd., New	RA.F.No.05/23/040/00017/AM15	0510384544
Date: 17.08.2015	Delhi	Request for revision of norms	dt.22.04.2014

Decision: The Committee noted that firm's request dated 13.07.2015 sent to DHI on 06.08.2015 for comments.

Case is deferred to 29.09.2015.

S.No.316

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt.	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date
Meeting No.10/16	Ltd., Hosur	RA.F.No.04/24/040/00232/AM15	0410159832
Date: 17.08.2015		Request for amendment of norms	dt.03.12.2014

Decision: The Committee noted that firm's request dated 22.06.2015 sent to C&PC on 06.08.2015 for comments.

Case is deferred to 29.09.2015.

S.No.317

Meeting No.10/16	M/s. British Engines India	HQF.No.01/80/162/00222/AM14/DES.I
Date: 17.08.2015	Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Meeting No.10/16		

Decision: The Committee noted that the firm has not replied to the DHI Deficiency letter dated 24.11.2014 sent to the firm on 02.01.2015 e-mail 02.01.2015 followed by reminder on 20.03.2015 e-mail 24.03.2015 and final reminder on 28.07.2015 and decided to wait for another 15 days for reply from the firm.

Case is deferred to 29.09.2015.

S.No.318

Case No. C-04	M/s. Comstar Automotive Technologies Pvt. Ltd., Chengalpattu	HQF.No.01/80/162/00311/AM14/DES.I
Meeting No.10/16		Request for fixation of input output norms for the export product "Alternator" in respect of 100% EOU – reg.
Date: 17.08.2015		

Decision: The Committee noted that complete application/request dated 22.06.2015 has been sent to both DHI and MSME on 28.07.2015 for comments. NC decided to transfer this case to DHI as per request of MSME representative.

Case is deferred to 29.09.2015.

S.No.319

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 17.08.2015		Request for fixation of norms	dt.28.05.2009

Decision: The Committee noted that firm's application/request has been sent to C&PC on 17.08.2015 for comments.

Case is deferred to 29.09.2015.

4/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

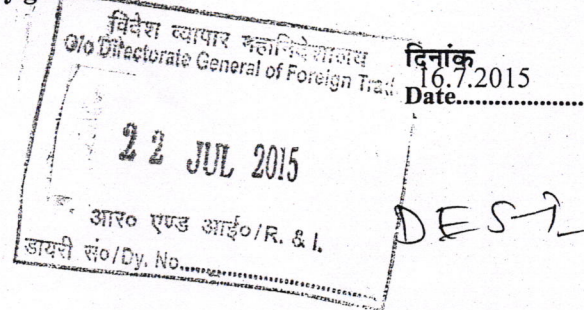
06/7/2015
भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

REMINDER
26-7-15
217-815

संख्या

No. 17(26)/2015-IPHW

M/s. Alstom India Ltd.
63, Trichy Road,
Kannampalayam Po,
Coimbatore-641402



Sub:- Application for ratification of norms of Advance Licence No. 3210070400 dated 28.11.2013 for export of "Railway Traction and Signalling Equipments."

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 27.5.2015 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal:-

- Details of each export product
- Quantity of each of import item required for manufacturing one unit of Export item
- Wastage claimed in manufacturing process.
- Justification of wastage.

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Asha Nangia)
Director
Tel:- 24301268

Self
HAR
24/7/15
Copy to:-
Shri Haradhan Das
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D. No. 01/80/050/003410/AM14/DES-I/201
dated 8.5.2015



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

39

WC
S.no. 27
6-7155
17-8415
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T Ltd for ratification of norms of licence AA no-0310781699 dt. 15-05-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T Ltd & subsequent reminder of dated 25-06-15. It is stated that this Office commment was sent vide this office letter of dated 20-08-14(Copy enclosed.)

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
13-07-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(38)/14-TSW(B) dated

(27)

308/DES-I
22/7/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(40)

Sl. No. 27
17/8/15

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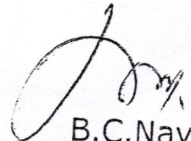
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T Ltd for ratification of norms of licence
AA no-0310781699 dt. 15-05-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T Ltd. The firm may be asked to submit following information.

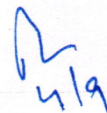
1. Specification of each export product with break up set to number . To Alstom Philippines
2. Details of the spares, tools & flash box etc to be exported & their source i.e imported or indigenous and the manufacturing process involved. (There is no components etc in the imported & indigenous list) Material balance
3. Calculation for the requirement of welding consumables.
4. Sl no 11 of SDL for item no 1 supported by the dimensional engineering drawing.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
20-08-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(38)/14-TSW(B) dated


4/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Toshiba JSW for ratification of norms of AA no 0410158680 dt 13-06-14
DES-I, DGFT may kindly refer to the above mentioned AA of M/S Toshiba JSW on the subject mentioned above. The firm may be asked to submit following information.

1. Copy of the Project Authority Certificate.
2. Firm may give specific use of the export product of both the AAs(AA no 0410158680 dt 13-06-14 & 0410144941 dt 10-04-13) in the Kudgi Super Thermal power station.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
06-07-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(65)/14/TSW(B) dated

248

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

283/DES-2
11/7/15

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Sl no. 33
At 6-7-15
17-8-15

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388787 dt 18-06-14

Ref- DGFT ID No. 01/80/050/00217/AM15/DES-I/244 Dated 2.07.2015.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm has replied vide their letter of dated 24-06-15. Based on the information submitted, this Office recommends the following.

Export

315 Ton Mechanical Press- 1 Number. The export weight is 34.9 MT & the same may be incorporated in the AA.

Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	Of relevant grade & thickness (10 mm to 180 mm) may be added to the description. Quantity may be amended to 21 MT with 5% wastage.
2 to 7	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
17-07-15

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(19)/114-TSW(B) (283) dated

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4/19

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

311/DES-I
22/7/15

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S.No. 38
17/8/1586-22-39
246-2152
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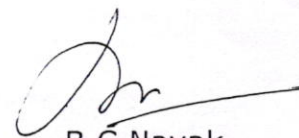
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Kamar Infrastructure for
ratification of norms of AA no 0310788243 dt 21-08-14

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Kamar Infrastructure. The firm may be asked to submit
following information.

1. Catalogue/ Write up of each export item with specific
use. (sl no II (a) of appendix 33)
2. (sl no II (d) & B (ii) of appendix 33) Sl no 5 & 11 of
SDL for each export item separately.

The above issues with the approval of IA(KKT)



B.C. Nayak
Development Officer
03-07-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(119)/15-TSW(B)

dated

253

Self

HAAs
10/7/15

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11/7/15

M/19

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC 47
17/8/15

Sl. no. 64
dt. 14-4-15 X
426-5-15 ✓

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Anupam- MHI for ratification of norms of AA no-3410040509 dt. 04-09-14 & 3410040597 dt. 30-09-14.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Anupam- MHI. The firm's request has been examined. I am directed to state that the comment of this Office is as under.

1. Delete tools.
2. Spares will be as per import policy.
3. ITC code given for all inputs.
4. Inputs eligible to be recommended under GN-4 with accountability with quantity in lowest integral multiple near to E.P. quantity or GN-4.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
28-04-15

196
DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(62)/13-TSW(B) dated

Shri Sheena

17/8/15

45

419

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Government of India
Ministry of Communications & IT
Department of Telecommunications
(Investment Promotion Section)
Sanchar Bhawan,
20 Ashoka Road, New Delhi - 110001

Sl. No. 48
 dt 17/8/2015
 6/7/2015 X

Subject: Ratification of norms in respect of M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa- Advance Authorization No. 1710005927 dated 30.09.2014.

Kindly refer to DGFT's ID note No. 01/80/050/441/AM15/DES-1/1343 dated 21.11.2014 requesting for the technical comments of this Department on the application of M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa for ratification of norms in respect of Advance Authorization No. 1710005927 dated 30.09.2014. The applicant has export order of 1,00,000 Km OFC. The applicant has proposed to import the following items:

Sl. No	Details of items to be Imported	Quantity (Kg)
1	PREFORM of SILICA -For Manufacture of Telecommunication Grade Optical Fibre	3000.000
2	UV RESIN I-For Manufacture of Telecommunication Grade Optical Fibre	2000.000
3	UV RESIN II-For Manufacture of Telecommunication Grade Optical Fibre	2800.000

2. The applicant has requested raw material per Fibre Kilometer as under:

Sl. No	Details of items	Quantity requested
1	PREFORM of SILICA (gm/FKm)	30.00 gm/FKm
2	UV RESIN I(gm/FKm)	20.00 gm/FKm
3	UV RESIN II (gm/FKm)	28.00 gm/FKm

3. This department has been allowing 2% wastage for Preform of Silica and 5% on UV Resin and therefore the reworked quantity for the total length of 1,00,000 Km of Optical Fibre Cable to be exported is as under:

Sl. No	Details of items	Quantity reworked	Total Quantity
1	PREFORM of SILICA (gm/FKm)	28.00 gm	2800 Kg
2	UV RESIN I(gm/FKm)	19.10 gm	1910 Kg
3	UV RESIN II (gm/FKm)	26.70 gm	2670 Kg

4. This department recommends essentiality for input of above items.

5. This department however also wishes to inform that Telecom Equipment Manufacturers Association of India (TEMA), which is an association of domestic manufacturers of telecom products has informed that surplus capacity of preform of Silica is available in the country and DIPP may therefore take a considered decision for granting import authorization for the preform of silica to the manufacturers.

6. This has the approval of Joint Secretary (Admin)

(Manish Shukla)
 ADET (IP)
 Tele. 23036401

Shri Haradhan Das, Foreign Trade Development Officer, DGFT, Udyog Bhawan,
DoT's I.D. No. 15-07/2014-IP dated 21.07.2015

3321 PES-2
 24/7/15

14/9
 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

16

14/9
 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No. 90
D/L 17/8/15

~~S.No. 90~~
~~dt 6-7-15~~
~~dt 17-8-15~~

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110065389 dt 23-04-15.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Firm may be asked to submit separate quantity of Disc & Solid bar(item no 9 of import) along with endues of Solid bar to examine the request.

The above issues with the approval of IA(KKT)



B.C.Nayak
Development Officer
13-07-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(146)/15-TSW(B)

dated

(268)

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6/19

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Page no. AP-13

48-715

10/7/15

Subject: Application of M/S L&T Ltd for ratification of norms of AA
no-0310501993 dt 09-01-09

DES-I, DGFT may kindly refer to the above mentioned AA of M/S L&T Ltd. The firm's representation of dated 29-04-15 has been examined. I am directed state that the comments of this office is as under:

The applicant has mentioned that they have exported less than the earlier export weight given by them (3660 MT) which was stated to be a Typographical error now. DGFT may consider as per the Excise and Customs documents submitted by the applicant to them and accordingly change the quantity of the first three items (i.e. Clad Plates and Alloy Steel Plates) in the import list proportionately.

The above issues with the approval of JS(RKS).



B.C. Nayak
Development Officer
09-07-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(60)/15-TSW(B) dated

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

280/DES-I
11/7/15

Self

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Sl. No. 292
Case No. AIR-138
dt 6-7-15
dt 17-8-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T- MHI boiler for ratification of norms of AA no - 0310610931 dt 13-01-11

DES-I, DGFT may kindly refer to the above mentioned AA of M/S L&T-MHI boiler. Due to detailed engineering and design optimization, the applicant has requested for reduction in the weight of Export product as stated below and corresponding inputs.

Export product:

(2 x 660 MW) Pressure Parts for Steam Generator Koradi TPS Total weight 11,377MT be incorporated in AA.

Import

Sl. No	Items	Total Qty. (including % wastage)MT
1	Carbon Steel Pipes seamless	638 (4%)
2	Alloy Steel Pipes seamless	1954 (4%)
3	Carbon Steel Seamless tubes	1974(3.5%)
4	Alloy Steel Seamless tubes	4068 (4%)
5	Stainless Steel Seamless tubes	480 (4%)
6	Low Alloy Steel Plates	108 (5%)
7	Membrane fins	348 (5%)
8	Stainless steel Plates, SA 240,	416 (5%)
10	Secondary Super heater Tube (Bottom bend parts)	83 (2%)
11	Secondary Super heater Tube (Dissimilar Transition piece)	18 (2%)
20	HCR-B CHCR Plates	24 (5%)
21	Orifice Tube	4 (2%)
22	Tube for Thermocouple	2 (2%)

Item 12 to 17 - as per C-1742

Item 18 - deleted, being procured indigenously

Item 9, 19 Under GN-4

The above issues with the approval of JS(RKS)

4/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

B.C.Nayak
Development Officer
17-07-15

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(64)/10-TSW(B)

dated

49

278

316/DES-I
22/7/15

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Sl. no. 308
Case no. HK-61
11/7/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no AA no 0510393350 dt 25-02-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. Inadvertently SION C-1642 has been mentioned in
the recommendations sent by this office of letter dated 01-05-15.
(Copy enclosed). The correct SION is C-1647 in stead of C-1642.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
13-07-15

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(103)/15-TSW(B)

dated

(26)

(50)

M/19

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11